

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:971
ANSWERED ON:28.11.2006
MEAT EXPORT POLICY
Gangwar Shri Santosh Kumar

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has any proposal to change meat export policy in view of the recent judgement of Supreme Court; and
- (b) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JAIRAM RAMESH)

a)& b):The Supreme Court in their judgement in the case of Civil Appeal No.3968 of 1994 of Akhil Bharat Krishi Sangh Vs. State of Andhra Pradesh and others dated 29.3.2006 has asked the Central Government to review the meat export policy, in the light of the Directive Principles of State Policy under the Constitution of India, and also in the light of the policy's potentially harmful effects on livestock population, and therefore on the economy of the country.